

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).790/2026

NARENDRA KUMAR GOSWAMI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 189012/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 184407/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Item No.22

Writ Petition(s)(Criminal) No(s).241/2026

IA No. 183652/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Item No.23

Writ Petition(s)(Criminal) No(s).256/2026

IA No. 190845/2026 - STAY APPLICATION

Item No.51

Writ Petition(s)(Civil) No(s).827/2026

Date : 13-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Petitioner-in-person

Ms. Jaswanthi. A, AOR
Mr. Satayam Singh, Adv.
Mr. Muskan Singh Bankura, Adv.
Ms. Pooja Kushwaha, Adv.
Ms. Sakshi Singh, Adv.
Ms. Karnika Bahuguna, Adv.

Mr. C.R. Jaya Sukin, Adv.
Ms. Yashika Anand, Adv.
Ms. Seerat Nissar Bhat, Adv.
Ms. Jyoti Zongluju, Adv.
Mr. Roshan Chapagain, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s) : Mr. Tushar Mehta, SG

Mr. Sharan Thakur, Sr. AAG
Mr. Rohit K. Singh, AOR
Mr. Siddharth Thakur, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Yashveer Singh, Adv.
Mr. Kartikey Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in-person is granted.
2. Issue notice.
3. Mr. Rohit K. Singh, AOR, assisting counsel of Mr. Tushar Mehta, learned Solicitor General of India, along with Mr. Sharan Thakur, learned Senior Additional Advocate General for the State of Uttar Pradesh, accepts notice on behalf of respondent nos.1 and 2.
4. Let notice be issued to Shri Ram Janmabhoomi Teerth Kshetra Trust (common respondent in these petitions except W.P.(C) No.827/2026). There is no necessity to issue notice to the other respondents at this stage.
5. Since it is averred in some of the writ petitions that some FIRs have already been registered and an SIT has been constituted to investigate the matter, we direct the SIT constituted by the State of Uttar Pradesh to submit a status report before this Court. The status report shall also give full particulars of the composition of SIT.
6. Post these matters for further consideration on 20.07.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR